

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12.03.2021 THROUGH PHYSICAL  
HEARING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : CP/35/2018  
NAME OF PETITIONER : P.M . Gurudas & 1  
NAME OF RESPONDENT : Hotel Guru Pvt Ltd & 6 Ors  
SECTION : 241/242 of CA 2013  
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S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	ROHINI PATASEKARAN	Counsel for R7	ROR
	Jenin-3	Counsel for petitioner	ST

**ORDER**

Learned Counsel for Petitioner Mr. J. Lenin and Learned Counsel for R7 Mr. Rohan Rajasekaran are present in the physical hearing.

Learned Counsel for R7 brings to the notice of this Tribunal that the order dated 06.12.2019 has been duly complied with and in this connection a memo has also been filed before this Tribunal vide S.No.909 dated 06.02.2020. Perusal of the memo shows that a sum of Rs.10,000/- has been duly paid to the Counsel for the Petitioner on 06.12.2019. This is also admitted by Learned Counsel for Petitioner who is present before us today.

In the circumstances, **the Registry** is directed to take the counter filed by the R7 on record. It is seen from the record of the proceedings dated 06.12.2019 that already R1, R3 and R6 having been recorded as set *ex parte*. It is also seen that vide order dated 06.12.2019, R2 has also been set *ex parte* for non-appearance on the part of R2 on the said date. However, in relation to R4 and R5, it seen from the records of the Tribunal that on 06.02.2020 appearance on behalf of R4 and R5 have been put up through their Counsels, however, today none is present for the said Respondents viz., R4 and R5.

In the circumstances, we direct the Counsel for the Petitioner to send a communication to the Counsels for R4 and R5 mentioning the next date of hearing. It is further seen that no counter has been filed by the said R4 and R5. In relation to R4 and R5 they are directed to file their counter on or before the next date of hearing



failing which this Tribunal shall proceed with the matter in the absence of R4 and R5 on the next date of hearing.

Let a copy of this order be duly communicated by the Learned Counsel for the Petitioner to the Counsel for R4 and R5 by apprising them the next date of hearing and also the order passed by this Tribunal.

Post this matter for consideration on **29.04.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)